THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADIL-KAR): (a) and (b) Three Statements giving the required information as furnished by the Provident Fund authorities are attached as Appendices I, II and III. (See Appendix LXXXI, Annexure No. 100, 101 and 102)

ALLOTMENT OF RURAL AND AGRICULTURAL LAND IN DELHI

- 1551. DR. BHAI MAHAVIR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:
- (a) whether it is a fact that ban was placed by Government in 1961 on allotment of rural agricultural land in Delhi;
 - (b) whether the ban is still in force;
- (c) whether it is also a fact that allotments of agricultural lands have been made during the last three years despite this ban;
- (d) whether it is also a fact that two of those cases were such as had been rejected by the Central Government in judicial review;
- (e) if so, the names and designations of the two allottees and the reasons for allotments; and
- (f) whether prior approval of the Ministry of Finance was taken for these allotments?
- THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADIL-KAR): (a) and (b) A ban was placed on the allotment of evacuee land situated within the urban areas of Delhi in 1961. This ban is still in force.
- (c) Allotments of evacuee agricultural lands situated in the rural areas of Delhi have been made as the ban does not apply to such lands.
- (d) to (f) The two allottees namely Shri Amrit Mai and Shri Roshan Ram were given land in pursuance of the provisions of Displaced Persons (Compensation and Rehabilitation) Act, 1954, and the Rules framed thereunder, as they had unsatisfied verified claims for allotment of land. The judicial decisions in these two cases concerned themselves with the proper forum. These did not reject the claims for allotment of land as such.

PRESIDENT'S FLIGHT OVER PAKISTAN

- 1552. SHRI O. P. TYAGI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) what were the arrangements made originally for the return flight of President's plane to India on the conclusion of his State visit to Afghanistan;
- (b) at what stage a decision was taken to overfly Lahore, and the date on which permission was sought from Pakistan Government; and
- (c) the reasons for altering the original route for the return flight of the plane from Kabul ?
- THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) The Presidential plane was originally scheduled to take the Kabul-Dubai-Jamnagar-Delhi route for the return Journey from Kabul on 14th July, 1972.
- (b) and (c) The President of Pakistan during his visit to Simla was good enough to suggest that the President of India, during his return from Kabul, should overfly Paki-in. This gesture was gratefully accepted. Accordingly, clearance was sought for the President's flight from the Pakistan Government, in a message sent on 5th July, 1972.

उद्योगों को लोहे की सप्लाई

1553. श्री राम सहाय: क्या इस्पात श्रौर खान मंत्री यह बताने की कृपा करेंगे कि ऐसे उद्योगों को जो इस्पात की चीजों का बिलकुल उत्पादन नहीं कर रहे हैं, लोहा तथा अन्य कच्चे माल की सप्लाई को रोकने के लिये सरकार द्वारा क्या कदम उठाये गये हैं?

[SuFPLY OF IRON TO INDUSTRIES

- 1553. SHRI RAM SAHAI: Will the Minister of STEEL AND MINES be pleased to state the steps taken by Government to stop the supply of iron and other raw material to such industries which are not producing steel items at all?
 - t[] English translation.